

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (1980 MW).

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Limited.& 4 ors.

Date of Hearing : **16.2.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Ms. Soumyaa Sharma, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Punyam Bhutani, Advocate, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Rahul Chouhan, Advocate, BSPHCL
Shri Shashwat Kumar, Advocate, BSPHCL
Shri Amitanshu Saxena, Advocate, BSPHCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that since Unit-I of the generating station had achieved COD during the year 2021, it may be permitted to amend the petition, taking into account, the actual figures up to the COD of the said unit.

2. The learned counsel Respondent, GRIDCO submitted that the Respondent had surrendered their full share of power from the project and the MOP, GOI has re-allocated the same to the State of Gujarat, with effect from March, 2022. Accordingly, the learned counsel submitted that GRIDCO may not be arrayed as a party Respondent, after the said re-allocation and the Gujarat discom may be substituted as a party Respondent in its place.

3. Based on the submissions of the parties, the Commission adjourned the hearing, after permitting the Petitioner to file the amended petition, as above, along with revised memo of parties. The Commission also directed the Petitioner to submit the following additional information, in the amended petition, by **21.4.2022**, after serving copies oof the same on the Respondents:

(i) *Details of allocation of power of the generating station since its inception to till date;*



- (ii) *Unit-wise commissioning status along with details of works completed and to be completed;*
- (iii) *Copy of investment approval stating the schedule completion time for the project along with the details of package-wise breakup of the project cost of Rs.21312.11 crore;*
- (iv) *Original scope of work (detailed in DPR and project proposal approved by the Board) consisting of relevant details such as cost, quantity etc. for to each item/ work;*
- (v) *The DPR, CPM analysis, PERT & Bar chart indicating the critical activities / milestones which were affected due to each reason of delay, along with the period of delay on each milestone with justification. Also, the parallel activities which were simultaneously affected thereby resulting in loss of number of days along with detailed reasons and justification. Any other relevant information for proving that time overrun and consequent cost overrun, if any, was not attributable to the Petitioner;*
- (vi) *Details of the land acquired prior to and post 1.4.2009.*
- (vii) *Details of the receipt of turbo generator for each unit and spare.*
- (viii) *Details of guaranteed parameters with regards to Boiler efficiency and turbine cycle heat rate and unit heat rate, duly certified by OEM.*
- (ix) *Details/ reconciliation of total financing charges (FC) in the statement as used for IDC in Form-14(B);*
- (x) *Reconciliation of IDC & FC claimed as on COD as per Form-B with that as per Form14(B);*
- (xi) *Soft copy of IDC, FC, FERV and notional IDC calculations with linkages;*
- (xii) *Details of transmission charges paid till the COD of first unit and adjustment of such charges in capital cost and impact on thereof.*
- (xiii) *Several incomplete forms have been filed with the original petition with the observation that the same will be submitted at the time of truing up of tariff. Petitioner shall furnish all relevant forms duly filled and signed.*

4. The Respondents shall file their replies, on or before **22.5.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, by **5.6.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

5. The petition shall be listed for hearing on **15.6.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

